

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).3516/2019

(Arising out of impugned final judgment and order dated 07-04-2016 in CMWP No. 10784/2002 passed by the High Court Of Judicature At Allahabad)

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.80632/2018-EXEMPTION FROM FILING O.T. and IA No.80633/2018-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.80634/2018-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No.80636/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 80635/2018 - CONDONATION OF DELAY IN REFILING IA No. 80632/2018 - EXEMPTION FROM FILING O.T. IA No. 80634/2018 - PERMISSION TO APPEAR AND ARGUE IN PERSON IA No. 80636/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES IA No. 80633/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 01-07-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Petitioner-in-person (N.P.)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List on 2.8.2019.

Office to inform the petitioner-in-person

the next date of listing.

(B.Parvathi)
Court Master

(Kailash Chander)
Assistant Registrar